

employed in some government office or other.

### THIRD PARTY CLAIMS

\*1620. **Shri M. L. Agrawal:** Will the Minister of Rehabilitation be pleased to state:

(a) the number and amount of the third party claims decreed or undecreed outstanding against the evacuees who left their property in India registered with the Custodians of Evacuee Property in

- (i) Uttar Pradesh, and
- (ii) the rest of India; and

(b) whether any steps have so far been taken to liquidate them in accordance with the assurance of the Minister of Rehabilitation?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) Unsecured third-party claims are still in the process of registration by the Custodians of Evacuee Property. The required information is, therefore, not available.

(b) Does not arise.

### सीमेंट

\* 1621. **श्री अनिलकृष्ण सिंह:** क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि बिहार सरकार ने भारत सरकार से बिहार राज्य में सीमेंट का मूल्य कम करने की प्रार्थना की है, और

(ख) यदि हां, तो सरकार ने उस पर क्या निश्चय किया है?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) Yes, Sir. In relation to the freight charged.

(b) The matter is under consideration.

**श्री अनिलकृष्ण सिंह:** क्या यह बात सही है कि रेल के भाड़ों में भेद रहते हुए भी बिहार के सीमेंट के उपभोक्ताओं को वही दाम देना पड़ता

है जो कि अन्य प्रान्तों में दूर के रहने वालों को, यदि हां तो इसका क्या कारण है ?

**Shri T. T. Krishnamachari:** Yes, Sir, that is a sacrifice that people will have to make for a certain amount of uniformity all over India. Perhaps Bihar residents get facilities in other goods which are denied to people in other parts of India.

**श्री अनिलकृष्ण सिंह:** क्या यह बात सही है कि दश भर में सीमेंट की एक टर रहने के कारण उपभोक्ताओं को, गोदामदारों को और कारखानों वालों को उचित दर से अधिक दाम देना पड़ता है ?

**Shri T. T. Krishnamachari:** That is a question which is more than I can answer.

**Shri G. P. Sinha:** Is it a fact that the quota of cement for Bihar is allotted from different factories in different States while the surplus is not given to Bihar?

**Shri T. T. Krishnamachari:** It assumes that there is a surplus. I am not quite sure if there is. It is quite likely that quotas are allotted from different factories.

### EVACUEE PROPERTY IN JAMMU AND KASHMIR

\*1624. **Chaudhri Muhammed Shafiq:** Will the Minister of Rehabilitation be pleased to lay a statement on the Table of the House showing:

(a) the total area of land in Jammu and Kashmir State which has been declared as evacuee property till the 28th February, 1955 in rural and urban areas;

(b) how much of it has been allotted to the displaced persons in the state;

(c) the number of applications for allotment which are pending decision;

(d) the average area of land allotted to each displaced person; and

(e) the number of allotments cancelled subsequently and the reasons therefor?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) to (e). The Administration of Evacuee Property Act does not apply to Jammu and Kashmir. The information asked for is not available as the Government of India are not concerned with evacuee property in that State.

**Sardar Hukam Singh:** Is it a fact that the displaced persons observed a protest day yesterday or the day before, against the policy of the Government in allotting a large proportion of the property that has been left by Muslims who have migrated to local persons, and whether in that protest a few persons have been arrested?

**Shri J. K. Bhonsle:** I read that in the paper as the hon. Member himself has.

**Mr. Speaker:** There is no further information with them.

### निर्माण कार्य

\* १६२५. श्री अमर सिंह डामर: क्या निर्माण, आवास और सम्भरण मंत्री सभा पटल पर एक विवरण रखने की कृपा करेंगे जिसमें निम्नलिखित बातें दिखाई गई हों:

(क) केंद्रीय लोक निर्माण विभाग (सी० पी० डब्ल्यू० डी०) के अन्तर्गत कौन कौन से महत्वपूर्ण कार्य चल रहे हैं; और

(ख) अनुमानतः उनकी कितनी लागत है ?

**निर्माण, आवास और संभरण मंत्री (सरदार स्वर्ण सिंह):** (क) और (ख)। सी० पी० डब्ल्यू० डी० के जरिए से जो बड़ी बड़ी इमारतें बगैरह बन रही हैं उनकी सूची इस मंत्रालय की १९५४-५५ की वार्षिक रिपोर्ट के दूसरे अध्याय में नं० ५ से १४ सफे तक में दी हुई है। यह रिपोर्ट सदस्यों को बांटी जा चुकी है। सी० पी० डब्ल्यू० डी० आज कल जो बड़ी इमारतें बगैरह बना रही हैं उनकी लागत ५५ करोड़ रुपए के करीब होगी।

**श्री भक्त वरान:** क्या यह सत्य है कि सेंट्रल पी० डब्ल्यू० डी० के इंजीनियरों का जो तरीका है वह इतना हाइलेटरी है कि उसकी वजह से

बहुत सी रकमें हर साल लॉस हो जाती हैं ? यदि हां, तो इसके लिए क्या प्रयत्न किया जा रहा है ?

**सरदार स्वर्ण सिंह:** यह गलत बात है। उनका कोई तरीका हाइलेटरी नहीं है। काम इतना ज्यादा है कि वह कई दफा उसको कर पाते हैं और कई दफा नहीं कर पाते हैं जिसकी वजह से काम रह जाता है।

### LAND ACQUIRED FOR CACHMENT AREA

\*1626. **Shri A. R. Sewal:** Will the Minister of Irrigation and Power be pleased to state the total acreage of land acquired for the catchment areas for the Hirakud, Tungabhadra and Bhakra Dams and by the Damodar Valley Corporation, respectively?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** The information is being collected and will be laid on the Table of the House.

### WATER PUMPING MACHINE

\*1627. **Shrimati Kamlendu Mati Shah:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that one Maheshwari Datt Dimri from Garhwal has invented a Machine that pumps out water from a depth of 50 ft. by mere water force; and

(b) whether any report has been received from the Uttar Pradesh Government about the utility of the invention?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) According to information received from the Uttar Pradesh Government, Shri Maheshwari Datt Dimri of District Garhwal designed a waterlift which on a test by an Engineer of the Government of Uttar Pradesh could lift water to a height of four feet only.

(b) Yes. The State Government have reported that in its present form, the machine is of no use. It can at best work to a height of 10' to 12' with a discharge of six gallons per minute and